

(16)



**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY -- MEMBER (TECHNICAL)**

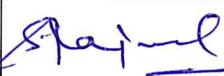
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 18.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB)/207/7/HDB/2017
NAME OF THE COMPANY	Rajvir Industries Limited
NAME OF THE PETITIONER(S)	Central Bank of India
NAME OF THE RESPONDENT(S)	Rajvir Industries Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Praveen Kumar Jain.	Advocate	99 5160 9064 praveenkumarjain@legals.in	
L Venkateswara Rao	Advocate	9885392579	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Raja Gopal	Advocate	9304772200 raj@legals.in	

Heard Shri. Praveen Kumar Jain and Shri. L. Venkateswara Rao, learned counsels for the petitioner and Shri. Raja Gopal, learned counsel for the respondent.

Learned counsel for the respondent has filed an undertaking ^{dated} on 17.10.2017 by inter-alia contending that in pursuant to filing of petition by petitioner, they have paid an amount of Rs.40 Lakhs and the balance amount of Rs.55 Lakhs (approximately) was also agreed to be paid on or before 30.12.2017. Mr.Praveen Kumar Jain representing the petitioner/Financial Creditor said that he will get instructions, and submit a memo before the next date of hearing. Post the case on 23.10.2017



Member (Technical)



Member (Judicial)